



Annexure A

Table III - Statement showing shareholding pattern of the Public shareholder

	Category & Name of the Shareholders (I)	PAN (II)	Nos. of share	No. of fully paid up	Partly paid-up equity	Nos. of shares underlying	Total nos. shares held	res % calculated ld as per SCRR, l = 1957	Number of Voting Rights held in each class of securities (IX)				No. of Shares Underlying Outstanding	Total shareholding, as a %	shares		Number of Shares pledged or otherwise		Number of equity shares held in	Sub-categorization of shares (XV)		
			holder (III)	equity shares	shares held	Depository Receipts	(<u>VII =</u> <u>IV+V+VI</u>)		No of Voting Rights			Total as a % of	convertible securities	assuming full conversion of	(XII)		encumbered (XIII)		dematerialized form	Shareholdi	ng (No. of sh	ares) under
				held (IV)	(V)	(VI)			Class X	Class Y	Total	Total Voting rights	(including Warrants) (X)	convertible securities (as a percentage of diluted share capital) (XI)	No. (a)	As a % of total Shares held (b)	No. (a)	As a % of total shares held (b)	(XIV)	Sub- category (i)	Sub- category (ii)	Sub- category (iii)
(1)	Institutions (Domestic)																	NA				
(a)	Mutual Funds																	NA				
	Name (Xyz)																	NA				
(b)	Venture Capital Funds																	NA				
	Name (Xyz)																	NA				
(c)	Alternate Investment Funds																	NA				
	Name (Xyz)																	NA				
	Banks																l	NA				
	Name (Xyz)																l	NA				
	Insurance Companies																l	NA				
	Name (Xyz)																	NA				
` '	Provident / Pension Funds																	NA				
	Name (Xyz)																l	NA				
,	Asset Reconstruction Companies																	NA				
	Name (Xyz)																	NA				
(h)	Sovereign Wealth Funds																	NA				
	Name (Xyz)																	NA				
	NBFCs registered with RBI																l	NA				
1 1	Name (Xyz)																l	NA				
	Other Financial Institutions																	NA				
1 1	Name (Xyz)																	NA				
	Any Other (specify)																	NA				
	Name (Xyz)																	NA				
	Sub-Total B(1)																	NA				
	Institutions (Foreign)																1	NA				
	Foreign Direct Investment																	NA				
1 1	Name (Xyz)																l	NA				
	Foreign Venture Capital Investors																	NA				
	Name (Xyz)																1	NA				
	Sovereign Wealth Funds																l	NA				
	Name (Xyz)																	NA				
	Foreign Portfolio Investors Category I																	NA				
	Name (Xyz)																l	NA				
	Foreign Portfolio Investors Category II																	NA				
	Name (Xyz)																	NA				

(f)	Overseas Depositories (holding DRs) (balancing figure)									NA		
	Name (Xyz)									NA		
(g)	Any Other (specify)									NA		
	Name (Xyz)									NA		
	Sub-Total B(2)									NA		
(3)	Central Government / State Government(s)									NA		
(a)	Central Government / President of India									NA		
	Name (Xyz)									NA		
(b)	State Government / Governor									NA		
	Name (Xyz)									NA		
(c)	Shareholding by Companies or Bodies Corporate where Central / State Government is									NA		
	a promoter									A/A		
	Name (Xyz)									NA NA		
11)	Sub-Total B(3)									NA NA		
	Non-institutions									NA		
(a)	Associate companies / Subsidiaries									NA NA		
(1.)	Name (Xyz)									NA		
(b)	Directors and their relatives (excluding independent directors and nominee directors)									NA		
	Name (Xyz)									NA		
	Key Managerial Personnel									NA		
	Name (Xyz)									NA		
(d)	Relatives of promoters (other than 'immediate relatives' of promoters disclosed under 'Promoter and Promoter Group' category)									NA		
l l	Name (Xyz)									NA		
(e)	Trusts where any person belonging to 'Promoter and Promoter Group' category is 'trustee', 'beneficiary', or 'author of the trust'									NA		
	Name (Xyz)									NA		
(f)	Investor Education and Protection Fund (IEPF)									NA		
	Name (Xyz)									NA		
	Resident Individuals holding nominal share capital up to Rs. 2 lakhs									NA		
	Name (Xyz)									NA		
	Resident Individuals holding nominal share capital in excess of Rs. 2 lakhs									NA		
l l	Name (Xyz)					 				NA		
(i)	Non Resident Indians (NRIs)									NA		
	Name (Xyz)									NA		
(j)	Foreign Nationals									NA		
	Name (Xyz)									NA		
(k)	Foreign Companies									NA		
	Name (Xyz)									NA		
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(l)	Bodies Corporate								NA		
	Name (Xyz)								NA		
(m)	Any Other (specify)								NA		
	Name (Xyz)								NA		
	Sub-Total (B)(4)								NA		
	Total Public Shareholding $(B) = (B)(1) + (B)(2) + (B)(3) + B(4)$								NA		

Details of the shareholders acting as persons in Concert including their Shareholding (No. and %):

Details of Shares which remain unclaimed may be given here along with details such as number of shareholders, outstanding shares held in demat/unclaimed suspense account, voting rights which are frozen etc.

Note

- (1) PAN would not be displayed on website of Stock Exchange(s).
- (2) The above format needs to be disclosed along with the names of the shareholders holding 1% or more than 1% of shares of the listed entity. Column no. (XIII) is not applicable in the above format.
- (3) W.r.t. the information pertaining to Depository Receipts, the same may be disclosed in the respective columns to the extent information available and the balance to be disclosed as held by custodian.
- (4) Categorization and disclosure of each shareholder category should be carried out in the order prescribed in the above format. If a shareholder is falling under more than one category, then the same shall be classified in the category falling first in the order prescribed in the above format. Shareholding under any of the categories shall be unique and will not be duplicated under multiple categories.
- (5) Sub-categorization of shares under column no. (XV) will be based on shareholding (no. of shares) under the following sub-categories:
- (i) Shareholders who are represented by a nominee Director on the board of the listed entity or have the right to nominate a representative (i.e. Director) on the board of the listed entity.
- (ii) Shareholders who have entered into shareholder agreement with the listed entity.
- (iii) Shareholders acting as persons in concert with promoters.

Table IV - Statement showing shareholding pattern of the Non Promoter - Non Public shareholder

	Category & Name of the Shareholders (I)	PAN (II)	Nos. of share holder (III)	No. of fully paid up equity shares held (IV)	Partly paid-up equity shares held (V)	Nos. of shares underlying Depository Receipts (VI)	Total nos. shares held (VII = IV+V+VI)	Shareholding % calculate d as per SCRR, 1957 As a % of (A+B+C2) (VIII)			ecurities (IX)	Total as a % of	No. of Shares Underlying Outstanding convertible securities (including Warrants) (X)	as a % assuming full conversion of convertible securities (as a	Number of Locked in shares (XII)		pledge	ber of Shares ed or otherwise ncumbered (XIII)	Number of equity shares held in dematerialized form (XIV)
									Class X	Class Y	Total	rights	(4)		No. (a)	As a % of total Shares held (b)	No. (a)	As a % of total shares held (b)	
(1)	Custodian/DR Holder																	NA	
(a)	Name of DR Holder (If available)																	NA	
(i)	abc																	NA	
(ii)	efg																	NA	
(2)	Employee Benefit Trust / Employee Welfare Trust under SEBI (Share Based Employee Benefits and Sweat Equity) Regulations, 2021																	NA	
(a)	Name (abc																	NA	
	Total Non Promoter - Non Public Shareholding (C) = (C)(1) + (C)(2)																	NA	

Note:

⁽¹⁾ PAN would not be displayed on website of Stock Exchange(s).

⁽²⁾ The above format needs to be disclosed along with the names of the shareholders holding 1% or more than 1% of shares of the listed entity. Column no. (XIII) is not applicable in the above format.

⁽³⁾ W.r.t. the information pertaining to Depository Receipts, the same may be disclosed in the respective columns to the extent information available.